Summary of Recommendations

5th Regional Consultation on Electoral Reforms

Chandigarh

(Covering Jammu & Kashmir, Himachal Pradesh, Punjab, Haryana & Union Territory of Chandigarh)

5th February, 2011

1. INTRODUCTION

The Fifth Regional Consultation on Electoral Reforms was held on 5th February 2011, in Chandigarh. Sessions were held at the Chandigarh Judicial Academy.

Panel Discussions were based on the Background Paper on Electoral Reforms, and covered the following broad categories: Criminalization of Politics, Financing of Elections, Conduct and better Management of Elections, Regulating Political Parties, Adjudication of Election Disputes, and Review of Anti-Defection Law.

Recommendations made by Dr.S.Y. Quraishi, Chief Election commissioner of India, and Dr. M. Veerappa Moily, Hon'ble Union Minister of Law and Justice are not included below as they are present in the background paper.

The following is a summary of recommendations made at the Consultation

2. CRIMINALISATION OF POLITICS

2.1 Disclosure of criminal antecedents by candidates

Currently, rule 4A of the Conduct of Election rules, 1961, prescribes that each candidate must file an affidavit (Form 26 appended to Conduct of Election Rules, 1961) regarding (i)cases, if any, in which the candidate has been accused of any offence punishable with imprisonment for 2 years or more in a pending case in which charges have been framed by the court, and (ii)cases of conviction for an offence other than any of the offences mentioned in section 8 of Representation of the People Act 1951, and sentenced to imprisonment for 1 year or more. In addition to this, pursuant to the order of the Supreme Court the Election Commission on March 27.2003,had issued an order that candidates must file an additional affidavit stating information relating to all pending cases in which cognizance has been taken by a court.

Candidates should file one single affidavit stating criminal antecedents, assets etc.

2.2. Ban on candidates with criminal cases pending against them

Taking into consideration the right of a citizen to contest election and also the fact that a false FIR/charge can be leveled against any person who does not suit the complainant for election and therefore it is desirable that a person who is desirous of contesting election but is also facing a criminal trial should request the court for disposal of his case before election. A provision for special courts/speedy trial of such cases can be made. Conviction by a Trial

Court or by Appellate Court should be treated as disqualification for contesting elections. Pendency of appeal or Revision in higher court against conviction should not be a ground to overcome the bar of disqualification in contesting election on the basis of conviction. On conviction by a court the MLA, MP should be deemed to have been unseated.

2.3 Negative/Neutral voting

It was suggested that a voter should be allowed to express his opinion of rejecting all the candidates on the ballot paper by selecting "none of the above" option instead of the name of candidate on the ballot.

3. FINANCING OF ELECTIONS/AUDITING OF FINANCES OF POLITICAL PARTIES

Several speakers mentioned that current limits on funding of Election were not being observed and that measures to correct this were necessary. The widespread prevalence of "black money" in election funding was also noted.

3.1 OFFICIAL LIMITS OF CAMPAIGN EXPENDITURE

It was suggested that the ceiling of election expenditure should be rationalized from time to time.

3.2 DISCLOSURE AUDIT OF ASSETS AND LIABILITES OF CANDIDATES

It was suggested that assets of the candidates and parties can be monitored through a system of checking and cross checking through Income Tax returns filed by the candidates, parties and there well wishers.

It was suggested that "paid news" should be included in the election expenses of the candidate

3.3 CURBING THE COST OF CAMPAGINING

3.3.1 There should be no restrictions on wall writings, rally's on public properties, use of loud speakers, house to house campaign, putting up of banners, hoisting of flags,etc.

3.3.2 It was suggested that a candidate should not be allowed to contest elections for the same office from more than one constituency.

3.4 STATE FUNDING OF ELECTIONS

3.4.1 State funding should include materials such as posters, pamphlets, vehicles, loud speakers etc.

3.4.2 No candidate should be allowed to use more than what has been sanctioned.

3.4.3 The quantity of the material so provided should be fixed in every election for all National parties as well as State parties.

4. CONDUCT AND BETTER MANAGEMENT OF ELCETIONS

4.1 Voter Rolls

4.1.1 It was suggested that there should be a common Electoral Roll for all elections at all levels and all Electoral Rolls should be computerized.

4.1.2 Every elector should be allotted permanent unique ID number in the Electoral Roll.

4.1.3 Local persons should be involved in the verification of the voters to ensure accuracy of Electoral Rolls.

4.2 Streamlined Elections

It was suggested that parliamentary, assembly and local elections should be conducted at the same time to minimize election related expenditure and fatigue of election officers.

4.3 Advertisement

It was suggested that publication from the side of government glorifying the ruling party should be prohibited six months before the expiry of the term of the House of People/Legislative Assembly.

4.4 Role of Media

It was suggested that opinion polls should be banned at all times.

Print media should also be covered under the ambit of same restrictions which are imposed on
Electronic media.

4.5 Religion and Caste based parties

It was suggested that parties based on religion or caste affiliation should be banned.

4.6 Structural changes

4.6.1 Only candidates securing more than 50% votes should be eligible to be declared elected.

4.6.2 One speaker suggested that a candidate to be declared elected should secure 50%+1 of the total votes polled. In case of failure there should be a run-off election between the first two candidates securing the largest number of votes.

4.6.3 There should be Presidential form of Government to end all the criminalization in politics.

4.7 MISCONDUCT DURING ELECTIONS

4.7.1 Violation of Section 77(1) and 77(2) of the Representation of the People Act, 1951, should be made an electoral offence and corrupt practice.

4.7.2 One speaker suggested that a special squad should be constituted to tackle electoral offences and any person reporting any such offender should be rewarded by the government.

4.8 MEASURES FOR ELECTION COMMISSION

4.8.1 All Election Commissioners should be provided equal safeguard in the matter of their service conditions.

4.8.2 One speaker dissented from the proposal that there should be a ban on transfer of election officers within 6 months before the expiry of the term of Legislature Assembly.

4.10

Structural Changes

4.10.1 There should be direct election of Prime Minister/ Chief Ministers.

5. REGULATING POLITICAL PARTIES

5.1 All the speakers suggested that a political party which fails to get even 0.1% of the total vote cast should be de-registered.

5.2 One of the speaker suggested that no restriction should be imposed on any person who contests election.

6. ADJUDICATION OF ELECTION DISPUTES

Disputes relating to Elections of the State Legislature and Union Legislature are adjudicated upon exclusively by the High Courts before which Election petitions under Section 80 and 80-A of The Representation of the People Act, 1951 is filed.

Sections 86(6) and 86(7) of The Representation of the People Act,1951,provide that the High Court shall make an endeavor to dispose of an election petition within 6 months from its presentation and also as far as practicably possible conduct proceedings of an election petition on a day to day basis.

In practice, however, case involving election petitions are rarely resolved in a timely manner. According to the report "Ethics in Governance "of the Second Administrative Reforms Commission, such petitions remain pending for years and in a mean while even the full term of the house expires thus rendering the election petition infructuous .

6.1 With exception of one speaker, it was generally suggested that Election Petitions should be filed even against the defeated candidates.
6.2 Period for filling election petitions was suggested to be increase from 45 days to 60 days by one of the speaker.
6.3 A special tribunal should be constituted to ensure speedy disposal of election petitions within a stipulated period of 6 months.

7. ANTI-DEFECTION LAW

Currently the issue of disqualification of members of Parliament or a State Legislature is decided by the Speaker or chairman of the concerned house. Aside from those concerning the Tenth Schedule all other matters of post-election disqualification are decided by the President/Governor, on the advice of the Election Commission.
It was suggested that since speakers of assemblies are partisan, they should not be involved with issues of disqualification for violation of the anti-defection law.
7.1 It was suggested that no exemption should be given to Speaker and Deputy Speaker under the Anti-Defection law.
7.2 There should be a bar of 6 years on any candidate found guilty of defection

Submitted by

Mohan Jain
Mohan Jain
Additional Solicitor General of India
Coordinator
5th Regional Consultation for Electoral Reforms, Chandigarh

THE TRIBUNE, CHANDIGARH, FRIDAY, JANUARY 28, 2011

Experts to brainstorm on election reforms

TRIBUNE NEWS SERVICE

CHANDIGARH, JANUARY 27
Union Law Minister M Veerappa Moily, political leaders, academicians, jurists and even scholars from the region are set to put their heads together on February 5 to discuss the modes of strengthening the electoral system. Criminalisation of politics and financing of elections are among the issues scheduled to come up during the discussion.

In fact, the Union Ministry of Law and Justice, in association with the Election Commission of India, is holding a "Regional Conference and Consultation" in the form of a seminar at 10.00 am on February 5 at the Chandigarh Judicial Academy, Sector 43, Chandigarh.

The conference is being organised, supervised and coordinated by Additional Solicitor-General of India Mohan Jain. He is also instrumental in mobilising the participation throughout.

Available information suggests the Union Law Minister will hold discussions with participants from Chandigarh, Punjab, Haryana, Himachal Pradesh, and J&K. Besides criminalisation of politics and financing of elections, the deliberations are expected to cover topics including, conduct of elections, polling irregularities, corrupt practises apart from religion and caste based mobilisation of voters.

Practical means to eradicate "the evils plaguing the electoral system" will also be suggested. Research and theme papers would be read over and discussed during the seminar.

Jain said, "With a view to strengthen our electoral system, the Union Ministry of Law and Justice has taken a lead and constituted a committee on electoral reforms to suggest concrete steps for implementation."

"This committee will consider opinions of political leaders, academicians, journalists, legal luminaries, experts, the NGOs, scholars and other stake holders in the field,"he said.

THE TRIBUNE, CHANDIGARH, FRIDAY, JANUARY 28, 2011

Experts to brainstorm on election reforms

TRIBUNE NEWS SERVICE

CHANDIGARH, JANUARY 27

Union Law Minister M Veerappa Moily, political leaders, academicians, jurists and even scholars from the region are set to put their heads together on February 5 to discuss the modes of strengthening the electoral system. Criminalisation of politics and financing of elections are among the issues scheduled to come up during the discussion.

In fact, the Union Ministry of Law and Justice, in association with the Election Commission of India, is holding a "Regional Conference and Consultation" in the form of a seminar at 10.00 am on February 5 at the Chandigarh Judicial Academy, Sector 43, Chandigarh.

The conference is being organised, supervised and coordinated by Additional Solicitor-General of India Mohan Jain. He is also instrumental in mobilising the participation throughout.

Available information suggests the Union Law Minister will hold discussions with participants from Chandigarh, Punjab, Haryana, Himachal Pradesh, and J&K. Besides criminalisation of politics and financing of elections, the deliberations are expected to cover topics including, conduct of elections, polling irregularities, corrupt practises apart from religion and caste based mobilisation of voters.

Practical means to eradicate "the evils plaguing the electoral system" will also be suggested. Research and theme papers would be read over and discussed during the seminar.

Jain said, "With a view to strengthen our electoral system, the Union Ministry of Law and Justice has taken a lead and constituted a committee on electoral reforms to suggest concrete steps for implementation."

"This committee will consider opinions of political leaders, academicians, journalists, legal luminaries, experts, the NGOs, scholars and other stake holders in the field,"he said.

अमर उजाला चंडीगढ़ । रविवार । 6 फरवरी 2011

दलबदल कानून के तहत फैसला करें राष्ट्रपति : हुड्डा

चंडीगढ़। दलबदल कानून एक बार फिर चर्चा में है। चुनाव सुधार पर शनिवार को हुई कान्फ्रेंस में हरियाणा के मुख्यमंत्री भूपेंद्र सिंह हुड्डा ने बोलते हुए कहा कि दलबदल कानून के तहत सदस्यों को अयोग्य ठहराने का अधिकार राष्ट्रपति को दिया जाना चाहिए।

उन्होंने कहा कि संबंधित राज्यपाल की संस्तुति पर राष्ट्रपति दलबदल करने वाले सदस्य के बारे में अपना फैसला सुनाएं। राज्यपाल इसके लिए चुनाव आयोग से सलाह लें।

उन्होंने कहा कि मौजूदा कानून में राज्यों की विधानसभा में दलबदल कानून के तहत अयोग्य ठहराने का अधिकार विधानसभा अध्यक्ष को है। यह अधिकार एक तरफ जहां संसदीय लोकतंत्र की प्रकृति के खिलाफ है, वहीं स्पीकर की उच्चता (सुपरमेसी) के खिलाफ है। उन्होंने उम्मीद जताई कि इस कान्फ्रेंस में जो चर्चा हुई है, उसका कुछ परिणाम निकलेगा।

चंडीगढ़ में शनिवार को चुनाव सुधार विषय पर आयोजित सेमिनार का उद्घाटन करते केन्द्रीय विधि मंत्री वीरप्पा मोइली और मुख्य चुनाव आयुक्त एसवाई कुरैशी। साथ हैं पंजाब के राज्यपाल शिवराज पाटील, हरियाणा के सीएम भूपेन्द्र सिंह हुड्डा, केन्द्रीय मंत्री पवन बंसल और सलमान खुर्शीद।

यूथ आइकॉन तलाश रहा चुनाव आयोग

कुरैशी बोले, लोगों को मतदान के प्रति जागरूक करना जरूरी

अमर उजाला ब्यूरो

- शहरों में बार्बी डॉल और हाई इनकम ग्रुप नहीं डालता वोट
- झारखंड चुनाव प्रचार में धोनी की भूमिका का दिया उदाहरण

चंडीगढ़। मुख्य चुनाव आयुक्त एसवाई कुरैशी ने कहा है कि स्वच्छ छवि और अनिवार्य मतदान के लिए आम लोगों को जागरूक करने के लिए ऐसे यूथ आइकॉन की आवश्यकता है जो जनता के दिलों में बसे हों।

शनिवार को सेक्टर-43 स्थित ज्यूडिशियल अकादमी में चुनाव प्रणाली में सुधार विषय पर आयोजित सेमिनार के दौरान मुख्य चुनाव आयुक्त ने कहा कि क्षेत्रीय स्तर पर ऐसे यूथ आइकॉन को आगे आना चाहिए जिनसे युवा वोटरों की संख्या बढ़े और सही प्रत्याशी चुनकर राजनीति में अपराध और काली कमाई के प्रयोग पर अंकुश लगाया जा सके।

उन्होंने कहा कि चुनाव आयोग क्षेत्रीय स्तर पर ऐसे यूथ आइकान की तलाश कर रहा है, जो चुनाव में भ्रष्टाचार और अपराधीकरण के खिलाफ लोगों को जागरूक करें। इसके अलावा मतदान में हिस्सा लेने के लिए लोगों को प्रेरित कर सकें। उन्होंने कहा कि शहरों में लोगों को मतदान में हिस्सा लेने के लिए जागरूक करना ज्यादा जरूरी है। कई बार्बी डॉल और हाई इंकम ग्रुप वाले युवा अपने मत का प्रयोग नहीं कर रहे हैं।

कुरैशी ने कहा कि भारतीय क्रिकेट टीम के कप्तान महेंद्र सिंह धोनी का हाल ही में झारखंड चुनाव प्रचार इसका जीवंत उदाहरण है। इसी तरह 2008 में दिल्ली के चुनाव में 'पप्पू कान्ट वोट' का प्रचार सफल रहा। इसके साथ ही पूर्व राष्ट्रपति एपीजे अब्दुल कलाम और बिहार की लोक गायिका शारदा सिन्हा भी वोटरों को चुनाव प्रक्रिया में शामिल करने में सफल रहें और वोटरों की संख्या में 16 से 20 प्रतिशत का इजाफा हुआ। कुरैशी के मुताबिक 18-20 वर्ष उम्र वर्ग के 20 प्रतिशत युवा ही वोट डाल रहे हैं।

'चुनाव भ्रष्टाचार की गंगोत्री'

अमर उजाला ब्यूरो

- मोइली बोले, दिसंबर तक चुनाव सुधार मसौदे पर संसद में होगी बहस

चंडीगढ़। केंद्रीय विधि मंत्री वीरप्पा मोइली ने कहा है कि चुनाव भ्रष्टाचार की गंगोत्री है और चुनाव सुधार में इसे पूरी तरह खत्म करने की कड़ी मशक्कत चल रही है। राजनीति के अपराधीकरण पर चिंता जताते हुए उन्होंने कहा कि ऐसी व्यवस्था की जा रही है जिससे आपराधिक छवि के लोगों पर दर्ज मामलों का निपटारा तीन साल के अंदर हो और वह खुद ब खुद राजनीति से बाहर हो जाएं।

रीजनल कंसलटेशन फार इलेक्टोरल रिफार्म में हिस्सा लेने के बाद मोइली ने पत्रकारों से बातचीत करते हुए कहा कि चुनाव में भ्रष्टाचार एक बड़ा मुद्दा है और इसी तरह माफिया की सक्रियता को पूरी तरह खत्म करने जैसे मुद्दों को चुनाव सुधार एजेंडे में प्रमुखता दी गई है। उन्होंने कहा कि लोकतांत्रिक देश की संसदीय प्रणाली में अपराधी छवि वाले नेताओं की भूमिका नहीं होनी चाहिए और इसे हर कीमत पर खत्म करना ही यूपीए सरकार का एजेंडा है। मोइली ने कहा कि उनका मंत्रालय ऐसी कोशिशों में जुटा है ताकि ऐसी प्रणाली विकसित की जाए जिससे अपराधी छवि से जुड़े लोगों के केसों का निपटारा तीन साल के अंदर किया जाए। इससे फैसला होते ही वह खुद ब खुद राजनीति से बाहर हो जाएंगे और अब देश की जनता भी ऐसे लोगों का चुनाव करने से गुरेज करने लगी है।

मोइली ने कहा कि चुनाव सुधार के लिए अभी क्षेत्रीय स्तर पर विचार विमर्श चल रहा है। अप्रैल में राष्ट्रीय स्तर पर एक सम्मेलन किया जाना है। इसके करीब पांच महीने बाद विशेषज्ञ बिल का मसौदा तैयार करेंगे। मसौदा तैयार होने के बाद विभिन्न राजनीतिक दलों के बीच इस मसौदे पर चर्चा होगी और इस साल के अंत तक इसे संसद में लाया जाएगा। राजनीति में भ्रष्टाचार से जुड़े सवाल पर मोइली ने कहा कि यूपीए सरकार पूरी तरह इसके खिलाफ है।

अमर उजाला
चंडीगढ़ रविवार 6 फरवरी 2011

राजनीतिक पार्टियों का ऑडिट करे कैग

चुनावों में काला धन रोकने को कानून मंत्री का सुझाव

अमर उजाला ब्यूरो

चंडीगढ़। राजनीतिक पार्टियों द्वारा चुनाव प्रचार के लिए काले धन का इस्तेमाल रोकने के लिए सभी राजनीतिक दलों का आडिट नियंत्रक एवं महालेखा परीक्षक (कैग) से करवाया जाना चाहिए। यह सुझाव केंद्रीय विधि मंत्री वीरप्पा मोइली ने शनिवार को सेक्टर-43 स्थित चंडीगढ़ ज्यूडिशियल अकादमी में आयोजित रीजनल कंसलटेशन फॉर इलेक्टोरल रिफार्म्स में अपने विचार व्यक्त करते हुए दिए।

विधि मंत्री के सुझाव का समर्थन करते हुए मुख्य चुनाव आयुक्त एसवाई कुरैशी ने कहा कि राजनीतिक दलों का सीएजी से आडिट करवाकर पता लगाया जाना चाहिए कि कितना धन खर्च हुआ और कितना धन कहां से आया। चुनाव प्रचार के दौरान सभी प्रकार का लेनदेन चेक द्वारा किया जाना चाहिए। उन्होंने कहा कि सभी राजनीति पार्टियों को अपनी संपत्ति का ब्यौरा देना चाहिए। कुरैशी ने कहा कि पोलिंग बूथों पर हिंसा रोकी जानी चाहिए और राजनीति में अपराधियों को आगमन को रोकना भी अहम मुद्दा है। उन्होंने कहा कि चुनाव सुधार के लिए एक क्रैश की जरूरत है, जिसके तहत कानून में संशोधन कर अपराधियों को राजनीति से बाहर रखा जा सके। सेमिनार में चुनाव प्रणाली में सुधार को लेकर वीरप्पा मोइली के अलावा, पंजाब के राज्यपाल शिवराज पाटिल, हरियाणा के मुख्यमंत्री भुपिंदर सिंह हुड्डा, सांसद पवन कुमार बंसल, मनीष तिवारी, मुख्य चुनाव आयुक्त एसवाई कुरैशी, केंद्रीय मंत्री सलमान खुर्शीद ने भी अपने विचार व्यक्त किए। सेमिनार का आयोजन एडिशनल सॉलीसीटर जनरल आफ इंडिया मोहन जैन ने करवाया।

- चुनाव प्रचार का लेनदेन चेक से हो : कुरैशी
- अपराधियों को राजनीति से बाहर करने पर जोर

सोनिया गांधी ने बनाया फाइव प्वाइंट प्रोग्राम

भ्रष्टाचार पर लगाम लगाने के लिए सोनिया गांधी ने फाइव प्वाइंट प्रोग्राम तैयार किया है। केंद्रीय विधि मंत्री वीरप्पा मोइली ने कहा कि भ्रष्टाचार को लेकर यूपीए सरकार सख्त है। उन्होंने कहा कि सोनिया गांधी ने फाइव प्वाइंट प्रोग्राम के तहत एक कमेटी का गठन किया है, जिसमें वे भी सदस्य हैं। यह कमेटी 60 दिन के अंदर रिपोर्ट देगी। इसी कदम के तहत महाराष्ट्र के सीएम को हटा दिया गया था।

यूथ आइकान तलाश रहा चुनाव आयोग

मुख्य चुनाव आयुक्त एसवाई कुरैशी ने कहा है कि आम लोगों को जागरूक करने के लिए ऐसे यूथ आइकॉन की आवश्यकता है जो जनता के दिलों में बसे हों। क्षेत्रीय स्तर पर ऐसे यूथ आइकॉन को आगे आना चाहिए जिनसे युवा वोटरों की संख्या बढ़े और सही प्रत्याशी चुनकर राजनीति में आएं।

विस्तृत पेज 2 पर

- 30 -

लुधियाना, 6 फरवरी , 2011 दैनिक जागरण

चुनाव प्रक्रिया में सुधार जरूरी : मोइली

चंडीगढ़ में शनिवार को सेमिनार के दौरान दीप प्रज्वलित करते पंजाब के गवर्नर शिवराज पाटिल। साथ में केंद्रीय कानून मंत्री वीरप्पा मोइली, हरियाणा के मुख्यमंत्री भूपेंद्र सिंह हुड्डा, केंद्रीय संसदीय कार्य मंत्री पवन बंसल, केंद्रीय जल संसाधन मंत्री सलमान खुर्शीद व अन्य गणमान्य। जागरण

किसने क्या कहा

" उम्मीदवारों का अत्यधिक खर्च राजनीतिक भ्रष्टाचार की पहली जड़ है। चुनावों में धनबल व बाहुबल को रोकना होगा। - भूपेंद्र सिंह हुड्डा "

" चुनावों के लिए राजनीतिक पार्टियों को फंडिंग बेहद खतरनाक है और इसके बुरे परिणाम सामने है। - एस कुरैशी "

" जातिवाद लोकतंत्र के लिए बड़ा खतरा है और इससे निपटा जाना चाहिए। -सलमान खुर्शीद "

" भारत की चुनाव प्रणाली बेहद प्रभावशाली है। बस इसमें थोड़े सुधार की जरूरत है। - शिवराज पाटिल "

चंडीगढ़, जागरण संवाददाता : केंद्रीय विधि और न्याय मंत्री एम वीरप्पा मोइली ने कहा कि भ्रष्टाचार के खात्मे के लिए पांच सूत्रीय कार्यक्रम है और एक साल के भीतर इस पर काबू पा लिया जाएगा। भ्रष्टाचार और चुनावी प्रक्रिया में सुधार की गुंजाइश पर सरकार काम कर रही है।

वे शनिवार को चंडीगढ़ की ज्यूडिशियल अकादमी में चुनाव सुधार पर आयोजित सेमिनार को संबोधित कर रहे थे। कार्यक्रम का आयोजन एडीशनल सॉलिस्टर जनरल ऑफ इंडिया मोहन जैन के सहयोग से किया गया था। मोइली ने कहा कि दल बदल कानून की समीक्षा करना सरकार के एजेंडे में है। वर्तमान में चुनाव प्रकिया में सुधार की जरूरत है। उन्होंने कहा कि भ्रष्टाचार के केसों का निपटारा करने के लिए अलग से अदालतें बनाई जा रही हैं ताकि इनका एक साल के भीतर निपटारा हो सके। कानूनी मंत्री ने कहा कि आपराधिक प्रवृत्ति के लोगों व धनबल के आधार पर चुनाव लड़ने वालों पर रोक लगाना जरूरी है।

इस मौके पर मुख्य चुनाव आयुक्त एसवाई कुरैशी ने कहा कि चुनावों के लिए राजनीतिक पार्टियों को फंडिंग बेहद खतरनाक है और इसके बुरे परिणाम सामने है। उन्होंने चुनाव कर्मियों को छह महीने तक सुरक्षा देने की वकालत भी की। कुरैशी ने चुनाव में ओपिनियन पोल पर रोक लगाने को कहा। हरियाणा के मुख्यमंत्री भूपेंद्र सिंह हुड्डा ने कहा कि प्रत्याशियों को अपनी आपराधिक

चुनाव प्रक्रिया में ...

पृष्ठभूमि का खुलासा चुनाव पूर्व करना चाहिए। उन्होंने चुनाव पूर्व सर्वेक्षण पर पाबंदी लगाने की बात भी दोहराई और कहा कि चुनाव प्रक्रिया साफ-सुथरी होनी चाहिए। आदर्श चुनाव आचार संहिता की समीक्षा की जानी चाहिये। उन्होंने विज्ञापनों के रूप में समाचारों पर पूर्णतः प्रतिबंध लगाने का भी आग्रह किया। चुनाव में धन बल एवं बाहुबल की भूमिका के संदर्भ में श्री हुड्डा ने कहा कि मेरे विचार से चुनाव लड़ रहे उम्मीदवारों का अत्यधिक खर्च राजनीतिक भ्रष्टाचार की पहली जड़ है। चुनावों में यदि हम धनबल व बाहुबल को जड़ मूल से खत्म नहीं कर सकते तो इसे कम करने की बेहद आवश्यकता है। केंद्रीय मंत्री सलमान खुर्शीद ने जातिवाद को लोकतंत्र के लिए बड़ा खतरा बताया और कहा कि इससे निपटा जाना चाहिए। उन्होंने कहा कि बूथ कब्जाने जैसी समस्याओं से निपटने के लिए प्रौद्योगिकी का सहारा लिया जाना चाहिए। कांग्रेस प्रवक्ता मनीष तिवारी ने कहा कि राजनीतिक पार्टियों को औद्योगिक घरानों की ओर से दिए जाने वाली चंदे पर लगी सीमा को खत्म कर देना चाहिए। इससे काले धन पर रोक लगेगी। पंजाब के राज्यपाल व चंडीगढ़ के प्रशासक शिवराज पाटिल ने कहा कि भारत की चुनाव प्रणाली बहुत प्रभावशाली है और चुनाव आयोग अच्छा काम कर रहा है लेकिन इस चुनाव प्रणाली में धनबल व बाहुबल के प्रयोग पर रोक लगाने की जरूरत है।

राजनीतिक दल भी हों कैग के अधीन

दयानंद शर्मा, चंडीगढ़ : मुख्य निर्वाचन आयुक्त एसवाई कुरैशी ने कहा कि विश्व के सबसे बड़े लोकतंत्र में अगर चुनावी प्रक्रिया में लगने वाले काले धन को रोकना है तो सभी राजनैतिक दलों को कंट्रोलर एंड ऑडिटर जनरल (कैग) के अधीन लाना होगा। चंडीगढ़ में चुनिंदा पत्रकारों से बातचीत करते हुए मुख्य निर्वाचन आयुक्त ने कहा कि भ्रष्टाचार को समाप्त करने के लिए राजनैतिक दलों की वित्तीय व्यवस्था में सुधार लाए जाने की जरूरत है। इसके लिए यह जरूरी है कि सभी राजनैतिक दलों के वित्तीय प्रबंधन को पारदर्शी बनाया जाए। सभी लेन-देन सिर्फ चेकों के माध्यम से हों। यही नहीं, सभी राजनैतिक दल अपनी संपत्तियों का ब्यौरा निर्वाचन आयोग को दें और सरकारी या सार्वजनिक क्षेत्र के उपक्रमों की तरह ही राजनैतिक दलों का वार्षिक ऑडिट भी कैग के द्वारा किया जाए। राजनीति में बढ़ते अपराधीकरण को नियंत्रित करने के लिए संवैधानिक स्तर पर प्रयास किए जाने की जरूरत बताते हुए कुरैशी ने कहा कि चुनाव आयोग सिर्फ संवैधानिक अधिकारों के तहत ही अपराधियों को राजनीति में प्रवेश करने से रोक सकता है। उन्होंने कहा कि वर्तमान नियमों के तहत सिर्फ उन्हीं अपराधियों को चुनाव लड़ने से रोका जा सकता है जिन्हें किसी अदालत द्वारा सजा सुनाई जा चुकी हो और किसी ऊपरी अदालत ने उनकी सजा पर रोक न लगाई हो। उन्होंने कहा कि चुनावों में बाहुबल और धन बल का प्रयोग रोकने के लिए नियमों में संशोधन की आवश्यकता है। उन्होंने उम्मीद जताई कि संसद में इस दिशा में जल्दी ही प्रयास किए जाएंगे। अपराधियों के राजनीति में प्रवेश पर उन्होंने कहा कि किसी व्यक्ति का जेल जाना ही किसी को अपराधी साबित नहीं करता। उन्होंने कहा कि देश की जेलों में इस समय चार लाख कैदी बंद है जिनमें से 67 प्रतिशत ऐसे है जिन्हें अदालतों द्वारा दोषी नहीं ठहराया गया। ऐसे में यह भी ध्यान देने की जरूरत है कि कहीं अपराधियों को राजनीति में प्रवेश पर रोक लगाए जाने का भी दुरुपयोग न कर लिया जाए।

EXPRESS NEWS SERVICE
| FEBRUARY 6, 2011

Ministers, experts discuss poll reforms

EXPRESS NEWS SERVICE
CHANDIGARH, FEBRUARY 5

Panelists at the meet on Saturday. JASBIR MALHI

SHUNTING out criminals from the political system; ban on opinion polls and door to door campaigning a few days prior to elections; reforms in police system; misuse of money and muscle in politics; power to de-register political parties and more secure EVMs. These were some of the few issues raised and extensively discussed by Union ministers, politicians and legal luminaries in the sixth Regional Consultation for Electoral Reforms organised by Additional Solicitor General of India, Mohan Jain.

Stating that "election is the biggest source of corruption in India", Chief Election Commissioner, SY Quraishi said opinion polls need to be banned. Union Minister for Law and Justice, M Veerappa Moily, emphasised on the need for speedy disposal of corruption cases against politicians. Stating that separate courts might be set up to decide corruption cases within a period of one year, Moily said that there is a need for "constructive destruction" with regard to reforms.

Expressing his deep concern on the issue of booth capturing, Salman Khurshid, Union Minister for Minority Affairs and Water Resources, said the idea to introduce biometrics in the election process can be considered. Commenting on EVMs, Khursheed said, "higher level of technologies are susceptible to higher attacks". He added that technological innovations can help in reducing booth capturing.

Some difference of opinion was also witnessed during the discussion. Pawan Bansal, Minister for Parliamentary Affairs, minced no words in making his disagreement evident on a statement made by Quraishi wherein he (Quraishi) said that the proposed Bill of state funding during elections should not be cleared as quickly as the Bill to hike salaries of ministers.

Stating that the Bill for increase in salaries of ministers did take a lot of time, Bansal said, "We should not wittingly or unwittingly say anything that puts a question mark on the system". Bansal said that it was he who piloted the said Bill. Bansal added that, "misuse or abuse of religion needs to be checked".

He also said that "politics is too important a thing to be left to politicians alone. The Election Commission should have the right to de-register political parties".

Quraishi, speaking in Hindi, in his unapologetic style had said that the proposed Bill for state funding "seems to be dangerous. I am scared that this Bill might enhance the problem". He added that door to door campaigning should be banned two days prior to elections.

Manish Tewari, National Spokesperson, All India Congress Committee laid emphasis on the need to have police reforms in all states. "There is need to rationalize the limits of expenditure. It is surprising to note that all States are resisting the issue of police reforms" he said. Chief Minister of Haryana, Bhupinder Singh Hooda, said, "The mounting cost of contesting elections is at the very root of political corruption. It is also linked to the increasing trend of criminalisation of electral process".

Moily complimented Quraishi and said that he is one of the best Chief Election Commissioners India has had.

लुधियाना, 6 फरवरी, 2011 दैनिक जागरण

जल्द लागू होगा न्याय का अधिकार : मोइली

सेमिनार को संबोधित करते केंद्रीय कानून मंत्री वीरप्पा मोइली (नीचे) व इस दौरान उपस्थित लोग। जागरण

बोले कानून मंत्री

- अगले साल अंत तक निपटा लिए जाएंगे तीन साल से अधिक लंबित मामले

चंडीगढ़, जागरण संवाददाता : केंद्रीय कानून एवं न्याय मंत्री वीरप्पा मोइली ने कहा कि भ्रष्टाचार को समाप्त करने व न्याय अधिकारों के लिए लोकसभा में जल्दी ही लोकपाल व न्याय अधिकार जैसे बिल लाए जाएंगे।

वे यहां सेक्टर 35 स्थित राजीव भवन में पत्रकारों से बातचीत कर रहे थे। उन्होंने कहा कि सूचना व शिक्षा के अधिकार के बाद अब केंद्र सरकार राइट टू जस्टिस लागू करने की तैयारी में है। खासतौर पर गरीब लोगों को सस्ता व सुलभ न्याय दिलाया जाएगा। मोइली ने कहा कि केंद्र सरकार अगले छह से सात माह में राइट टू जस्टिस लागू करने का प्रयास कर रही है।

देशभर की अदालतों में पिछले कई सालों से लंबित मामलों के बारे में पूछे जाने पर उन्होंने कहा कि 31 दिसंबर 2012 तक तीन साल से अधिक सभी मामले निपटा दिए जाने का लक्ष्य रखा गया है। उन्होंने कहा कि कानून मंत्रालय लोगों को आर्थिक, सामाजिक व राजनीतिक न्याय दिलाने में जुटा है। देश में हुई उन्नति का ही परिणाम है कि इन दिनों अमेरिका में काम कर रहे ज्यादातर आईटी विशेषज्ञ भारतीय हैं। उन्होंने दावा किया कि वर्ष 2020 तक देश साइंस एंड टेक्नालाजी के क्षेत्र में भी आगे होगा। भविष्य में सरकार रिसर्च पर अधिक जोर देगी। उन्होंने कहा कि देश में बढ़ते भ्रष्टाचार पर सरकार गंभीर है। भ्रष्टाचार पर लगाम लगाने के लिए लोकपाल बिल लाने के प्रयास हो रहे हैं। सरकार की कोशिश है कि भ्रष्टाचार के मामले जल्द से जल्द निपटें। भ्रष्ट व्यक्ति को एक साल के अंदर सजा दिलाने की कोशिश होगी। इससे पहले स्थानीय सांसद व केंद्रीय साइंस एंड टेक्नालाजी व संसदीय कार्य मंत्री पवन कुमार बंसल, चंडीगढ़ कांग्रेस के अध्यक्ष बीबी बहल ने उनका कांग्रेस भवन में पहुंचने पर स्वागत किया।

उधर, चंडीगढ़ में चुनाव सुधार कार्यक्रम में हिस्सा लेने से पूर्व कुछ चुनिंदा पत्रकारों से बातचीत में कानूनी मंत्री मोइली ने भ्रष्टाचार के मामले में लगातार घिरती जा रही केन्द्र सरकार का बचाव करते हुए कहा है कि केन्द्र सरकार भ्रष्टाचार को जड़ से उखाड़ने के लिए प्रतिबद्ध है। चाहे आदर्श घोटाला हो या 2 जी स्पेक्ट्रम घोटाला। उन्होंने कहा कि भ्रष्टाचार की शिकायत मिलने पर 60 दिन के अंदर जांच पूरी किए जाने के आदेश दिए गए हैं।

उन्होंने कहा कि 2 जी स्पेक्ट्रम मामले में अनियमितताएं पाए जाने पर पूर्व केन्द्रीय संचार मंत्री ए राजा को गिरफ्तार किया जा चुका है। इसके अलावा महाराष्ट्र के पूर्व मुख्यमंत्री अशोक चव्हाण के खिलाफ मामला दर्ज किया जा चुका है। उन्होंने कहा कि केन्द्रीय सतर्कता आयुक्त पीजे थॉमस के विषय में भी केन्द्र सरकार कोई बात नहीं छिपा रही। भ्रष्टाचार के मामले पर एक बार फिर कर्नाटक के मुख्यमंत्री बी एस येद्दयुरप्पा का मामला उठाते हुए मोइली ने कहा कि भाजपा द्वारा येद्दयुरप्पा के मामले में अपनाए जा रहा दोहरा मानदंड देश के सामने है।

उन्होंने कहा कि अंकल जजों के विषय में बढ़ती शिकायतों से निपटने के लिए किसी निश्चित नीति की आवश्यकता नहीं है। उन्होंने कहा कि हाईकोर्ट के जजों के तबादलों को उनके खिलाफ भ्रष्टाचार की शिकायतों का जवाब समझा जाना गलत है। उन्होंने कहा कि तबादलों के बाद कई जजों के न्यायिक प्रदर्शन में काफी सुधार देखे गए हैं। ऐसे में न्यायिक प्रबंधन को बेहतर बनाने के लिए तबादलों की प्रक्रिया को दोबारा आरंभ किया गया है।

जजों की नियुक्ति के लिए कोलेजियम प्रणाली पर बात करते हुए मोइली ने कहा कि कोलेजियम प्रणाली को बदलने के लिए इससे पहले बेहतर प्रणाली बनाए जाने की आवश्यकता है और इस पर विचार किया जा रहा है।

Moily: 5-point agenda for tackling corruption

COLLECTIVE ONUS Graft cases to be fast-tracked, decided in yr under proposed syste

Union minister for minority affairs Salman Khursheed, union law minister Veerappa Moily and Punjab governor Shivraj V Patil at the Regional Consultation for Electoral Reforms session at Chandigarh Judicial Academy on Saturday. SAMUEL/HT

Sanjeev Verma
sanjeevsdomain@gmail.com

CHANDIGARH: Union minister of law and justice M Veerappa Moily on Saturday conceded that elections in India are the fount of corruption and that criminals are not only proliferating corruption, but are gradually sneaking into politics.

Moily was speaking at the regional consultation for electoral reform held at the Chandigarh Judicial Academy. The event was organised by the ministry of law and justice and the election commission of India, on Saturday.

"Elections in India are the Gangotri of corruption," he said.

"We have a five-point agenda for tackling corruption and are working on it with commitment. Black money is cascading and has an infectious effect on elections as well, which we need to address," stated Moily.

The law minister said the government's focus was on decreasing the pendency rate of cases in various courts in the country. He said as per the new litigation policy, which is being worked out, there should not be any case pending for more than three years by December 2012. "This would help check criminalisation of politics."

The ministry is focusing on setting up a system whereby corruption-related cases would be fast-tracked and decided within a year, said Moily.

On the degradation of the political system in India, Moily said crisis of character demolishes the system and many civilizations have already been demolished because of it.

"Politics is concerned with every citizen of India, not only politicians. Capacity building measures have to be put in place. Spirit and culture of democracy and constitution should be imbibed by the people," he said.

"The educated do not even come to vote. Our democracy has survived because of the 20-25 crore illiterate who do cast their votes."

But, people should have faith in institutions of democracy, he remarked. "Our idea is to rebuild and face the challenge, and we should not hesitate to bring reform from time to time or we will be stuck in a rut and get disillusioned," said Moily.

> **Black money is cascading and has an infectious effect on elections as well, which we need to address**
> M VEERAPPA MOILY
> union minister of law and justice

All praise for the election commission of India, the union minister said that the commission, with only 300 staff, is managing the gigantic task of conducting elections in a country with a population equal to that of Europe, Australia and some other countries put together. He quoted Mahatma Gandhi: "The difference between what we do and what we are capable of doing would suffice to solve most of the world's problems."

Union minister for minority affairs and water reso Salman Khurshid, unio ister for parliamentary Pawan Bansal, CE Quraishi, Punjab goverr UT Administrator Shi Patil, Haryana chief m Bhupinder Singh Hooda spokesperson Manish T Himachal Congress Vidya Stokes, additiona itor general of India Tankha attended the s Additional solicitor ger India and former advoca eral of Haryana Moha who was in-charge of the al consultation progr gave the vote of thanks

'Right to Justice Bill within 5-6 months'

CHANDIGARH: A bill ensuring right to justice for all is expected to be introduced in Parliament in the next five to six months, Union law Minister M Veerappa Moily said. "We are contemplating the Right to Justice Bill so that nobody should feel alienated...," Moily told reporters after addressing Congress workers at the party office here.

He said bill will take care of economic, social and political justice. Justice has to be made available and accessible to everyone.

On electoral reform, the minister said it was a national agenda and not restricted to any single political party. "To prevent criminalisation of politics, a lot of things have been discussed," h said to a query.

Asked about Haryana persistent demand for a separate High Court at Chandigarh, Moily said earlier Chief Minister Bhupinder Singh Hood had written to him and the matter was pending

"Both the states (Haryana and Punjab) have to agree to this fir We also need to talk to (Punjab and Haryana) High Court," he said.

Earlier, he told par men that his ministry w trying to evolve a syste whereby India would b able to produce the bes lawyers and advocates the global level on the lines of quality IT profe sionals.

-34-